GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 1221 TO BE ANSWERED ON 28.11.2019

DISPLAY OF BAR COUNCIL REGISTRATION BY ADVOCATES

1221. SHRI A. VIJAYAKUMAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has any proposal to make mandatory the display of Bar Council registration by advocates and to carry Bar Council card at the time of argument;
- (b) whether inspite of several efforts, many fake lawyers are still practicing in courts in the country; and
- (c) if so, the action taken to eliminate fake lawyers in the country?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

- (a) Bar Council of India has ststed that , we direct the State Bar Council to ensure that in all the Vakalatnamas, visiting card, letter heads and also on the Bar Council Identity Cards, they have to ensure that where applicable, Advocates, have to write the enrolment number along with the COP number after passing the All India Bar Examination.
- (b) & (c) The Bar Council of India had come to know that a number of fake (Farzi) persons (without any Law Degree or enrolment Certificate) are indulging in Legal Practice. The Bar Council of India, to stop this mal- practice framed and implemented, Bar Council of India Certificate and Place of Practice (Verification) Rules, 2015 with the object to weed out fake and non- practicing lawyers in the country.

As per the latest status reports received from various State Bar Councils, there are a total 16, 39,105 Advocates who are enrolled with various State Bar Councils. Out of which the total number of forms received under verification/declaration is 8,14,750. Further out of this 5,46,026 LL.B. Degrees

have been sent by the respective State Bar Councils to the concerned Universities for verification.
